

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 256/MP/2026, along with IA Nos. 87/2026 and 88/2026

Subject : Petition under Section 79 1(f) and 1(k) of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.5.2024 seeking for declaration that the scheduled commencement of supply date under the PPA dated 13.5.2024 stands extended for a period of 30 days subsequent to the readiness of the delivery point and Power Evacuation Infrastructure, without imposition of any financial liability including but not limited to additional transmission charges and for quashing of the letter dated 25.2.2026 and 19.3.2026 issued by the Respondent No.2 and Respondent No. 1 respectively among other reliefs.

Petitioners : Clean Renewable Energy Hybrid Three Private Limited (CREHTPL) and Anr.

Respondents : SJVN Limited (SJVN) and Ors.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, CREHTPL & HSEPL
Shri Hemant Singh, Advocate, CREHTPL & HSEPL
Shri Lakshyajit Singh, Advocate, CREHTPL & HSEPL
Ms. Lavanya Panwar, Advocate, CREHTPL & HSEPL
Shri Devyanshu Sharma, Advocate, CREHTPL & HSEPL

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Petition has been filed seeking *inter alia* declaration that SCSD of the Project of Petitioner No. 1, CREHTPL under the PPA dated 13.5.2024, stands revised as the date of 30 days subsequent to the readiness of the transmission system in terms of Article 4.5.2 of the PPA and also for setting aside the letters dated 25.2.2026 issued by the Respondent No. 2/MSEDCL and 19.3.2026 issued by Respondent No. 1/SJVN. He further submitted that due to the unavailability of the power evacuation facility, the Petitioners approached the Respondent/SJVN seeking extension of SCSD in terms of Article 4.5.2 of the PPA. However, instead of independently considering the Petitioners' request, SJVN *vide* its letter dated 19.3.2026 forwarded a letter dated 25.2.2026 issued by MSEDCL, wherein

MSEDCL rejected the similar request for extension of SCSD. While pressing on the IA No. 87/2026 filed for interim reliefs, the learned senior counsel also requested an *ex parte ad interim* order, thereby staying the operation of the letters dated 22.2.2026 and 19.3.2026, along with restraining the Respondents from taking any coercive actions against CREHTPL in terms of the PPA till the pendency of the proceedings in the matter. He further requested that the present matter be listed for hearing on 9.7.2026 as a batch of Petitions, i.e. Petition No. 188/MP/2026 and Ors., listed for hearing on that day involve similar issues to those raised in the present Petition.

2. After hearing the learned senior counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondents on the IA No. 87/2026 as well as the Petition;

(b) The Respondents to file their replies to both IA as well as the main Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter.

(c) IA No. 88/2026, filed for urgent listing of the Petition and IA No. 87/2026, having served its purpose, is disposed of accordingly.

3. The Petition, along with IA No. 87/2026, will be listed for the hearing on **9.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)